## Coal mines of Namchik-Namphuk in Arunachal Pradesh

3175. PROF. M.V. RAJEEV GOWDA: Will the Minister of COAL be pleased to state:

- (a) whether Government has any plans of assisting the Arunachal Pradesh Government in resuming coal mining on Namchik-Namphuk coalfield, pursuant to Supreme Court's decision to resume mining;
  - (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether Government is formulating any policy to curb illegal mining and reduce risks associated with mining; and
  - (d) if so, the details thereof?

THE MINISTER OF COAL (SHRI PRAHLAD JOSHI): (a) to (d) Namchik Namphuk Coal Mine is one of the 204 coal mines which were cancelled by the Hon'ble Supreme Court of India *vide* judgement dated 25th August, 2014 and Order dated 24th September, 2014. Allocation of these 204 coal mines is now being done under the provisions of Coal Mines (Special Provisions) Act, 2015 and the Rules made thereunder. As communicated by Ministry of Environment, Forests and Climate Change (MoEF & CC), Namchik Namphuk coal mine is under further analysis as it is in high conservation value zone. Therefore, the offer for allocation of this coal mine is dependent on the outcome of further analysis.

Complaints regarding illegal mining of coal are received through Coal Mine Surveillance and Management System (CMSMS), which is a web based portal along with 'Khanan Prahari' mobile *app* for detection, monitoring and recording of action taken on illegal coal mining.

## Acquisition of railway rakes by CIL

3176. SHRI A.K. SELVARAJ: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that Coal India Limited will acquire enough railway rakes to transport coal to all thermal power plants in the country;
  - (b) if so, the details thereof; and
- (c) whether it is also a fact that the shortage of railway rakes for coal transportation has been one of the major reasons behind the supply shortage?